

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) to (c) Government has been constantly pursuing the matter regarding the case pending in the Supreme Court with a view to obtain an early hearing and disposal. Government is awaiting judgement in the case from the Supreme Court.

Export of raw jute

4108. SHRI SYED SIBTEY RAZI: Will the Minister of TEXTILES be pleased to state:

(a) whether Government had announced export quota for raw jute during the current financial year;

(b) if so, the details thereof;

(c) whether this export quota is much higher than the last year's export quota;

(d) if so, the details thereof; and

(e) what steps Government propose to take to augment the export of raw jute in future?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) Yes, Sir.

(b) Government have announced a quota for the export of 1.50 lakh bales of raw jute to General Currency Area countries during the 1992-93 jute season.

(c) and (d) No, Sir. A quota for the export of 2.0 lakh bales of raw jute had been released during the 1991-92 season.

(e) Export of raw jute depends on the availability of surplus after fully catering to domestic requirements.

Government Directors in Textile Mills

4109. DR. SHRIKANT RAMCHANDRA JICHKAR: Will the Minister of TEXTILES be pleased to state:

(a) what are the names of Government Directors including those of financial institutions on the Board of Directors of various Textile Mills in Bombay; and

517 RS-7.

(b) what are the names of the Directors who are actually working in Government or financial institutions?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) and (b) The information is being collected and will be laid on the table of the House.

Import of Textile Machinery

4110. SHRI RAMDAS AGARWAL: Will the Minister of TEXTILES be pleased to state:

(a) whether Government's attention has been drawn to the news-item which appeared in the Financial Express of 21st July, 1992 captioned "Textile machinery placed out-side negative list" under the new export-import policy;

(b) which textile machinery will allowed to be imported with licensing and which without any licensing requirements including second hand machinery please give details thereof; and

(c) what further steps have been taken by Government to boost export of textiles under LERMS indicating the target fixed therefor during 1992-93, the first year of the Eighth Plan?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) Yes, Sir.

(b) New Textile Machinery as well as second-hand Textile Machinery are allowed to be imported without licence. However, import of second-hand textile machinery shall be subject to the conditions laid down in Export and Import Policy 1992-97.

(c) For 1992-93, i.e., the first year of the Eighth Plan, a target of US\$ 6349 million for textile export (including coir handicrafts and jute) has been fixed. Government have taken a number of steps to achieve the export targets like fixing of floor prices for quota items in terms of convertible currencies, introduction of Liberalised Exchange Rate Management